

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/2715/A

From :- Smti Pronita Morang,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Ratnadip Bhattacharjee,
District & Sessions Judge,
Darrang, Mangaldai.

Dated Guwahati the 11th April, 2025.

Sub: **Casual leave and Restricted holiday.**

Ref:- Your letter Nos. DJ(D) 2327 dtd. 09.04.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 11.04.2025 as well as restricted holiday on 19.04.2025, along with station leave permission from the evening of 10.04.2025 till the evening of 22.04.2025.** The Additional District & Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldai and in his absence, the i/c CJM, Mangaldai will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-15/2013(pt.)/2716/A, dated , 11-04-2025

Copy to:

✓ 1. The Project Manager, Gauhati High Court, Guwahati.

11.04.25

JT. REGISTRAR (VIGILANCE)

[Signature]